

Central Administrative Tribunal, Principal Bench

O.A.No.1108/97
M.A.No.1190/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 29th day of August, 1997

1. Surender Singh
s/o Shri Kundan Singh Gadarla
r/o village Kangan Heri
P.O.Kangan Heri
New Delhi.
2. Ram Avtar Singh
s/o Shri Ram Pal Singh
resident of Hutmants Jhuggi No.32
Dalhousie Road
Tyagraj Marg
New Delhi-11.
3. Kanesh Chand
s/o Shri Roshan Singh
r/o 4864, Gali Paswan
Balimarah
Delhi - 6.
4. Chandersen Singh
s/o Shri Khachero Singh
r/o Village Sadu Pura P.O. Munda Khedi
Distt. Moradabad, UP.
5. Suraj Pal
s/o Shri Ganga Ram
r/o H.No.540, Near Dharamshala
Village Maujpur
Shahdra
Delhi.
6. Hem Raj Singh
s/o Shri Ram Pal Singh
r/o Village Walla Khedi, P.O.
Raja Ka Tajpur, Distt. Bijnaur
U.P.
7. Altaf Ali
s/o Shri Shokin Ali
r/o H. No.155, Nathu Chowk
Jagatpuri
Shahdra
New Delhi.
8. Raj Pal Singh
s/o Shri Khub Singh
r/o H-41 C Dilshad Garden
Delhi - 95.
9. Lal Singh
s/o Shri Lachman Singh Gadarla
c/o Sultan Singh Printing Press
Village Ghonda
Shahdra
Delhi.

10. Roop Chand
s/o Shri Hoshiar Singh
r/o Bata Chowk, Choti AAI
Palam Village
New Delhi.

11. Santar Pal
s/o Shri Jawar Singh
r/o House No.441, B Block
Meera Bagh, Pashim Vihar
New Delhi. ... Applicants.

(By Shri A.K.Bhardwaj, Advocate)

Vs.

1. Union of India through
The Secretary
Ministry of Telecommunication
Sanchar Bhawan
New Delhi.

2. The District Manager
Telecommunication
Moradabad
Uttar Pradesh. ... Respondents

(BY Shri V.S.R.Krishna, Advocate)

O R D E R (Oral)

It appears that the applicants have made a representation, A-1 to Respondent No.2. The learned counsel for the respondents points out that this representation is very sketchy and does not give any details regarding the periods *during* which the applicants have claimed to have worked with the respondents.

2. With the ~~consent~~ of both the learned counsel, I dispose of the application at the admission stage with a direction that the applicants will file detailed representations to Respondent No.2 within a period of one month from the date of receipt of a copy of this order. On receipt of the said representations, Respondent No.2 will consider and dispose of the same within three months thereafter ~~with a reasoned and speaking order.~~

OA is disposed of accordingly. No costs.

R.K.A.
(R.K. AHOCJA)
MEMBER (A)

/rao/